

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No.246/2016 In
O.A No.3105/2013**

**Reserved On:18.05.2017
Pronounced On: 19.05.2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Neelkanth
S/o Shri Shadanand
R/o H.No.B-1/3, Sector-11 Rohini,
Delhi Applicant

(Through Shri Yogesh Sharma, Advocate)

Versus

1. Shri A.K. Puthia,
General Manager,
Northern Railway,
Baroda House, New Delhi.

2. Shri Dinesh Kumar,
Divisional Railway Manager,
Northern Railway, DRM's office,
Ambala Cantt. (Har)

3. Shri Gyan Mehta
Divisional Personnel Officer,
Northern Railway, DRM's office,
Ambala Cantt. Respondents

(Through Shri Shailendra Tiwary, Advocate)

ORDER

By Hon'ble Mr. P.K. Basu, Member (A)

This Contempt Petition (CP) has been filed claiming non-compliance of order dated 05.01.2016 in OA No.3015/2013. The OA was disposed of by passing the following directions:-

“5. We, therefore, dispose of this OA with the direction to the respondents to re-examine the claim of the applicant regarding fixation of his pay as mentioned in para 4.9 of the OA and pass a reasoned order within a period of two months of the receipt of a copy of this order. In case, the respondents do not accept the contention of the applicant for any particular entry, clear reason is to be stated showing that the contentions raised by the applicant are untenable and not legally sustainable. It goes 4 OA 3105/2013 without saying that in the event, the respondents notice that errors have crept in while fixing his pay, the same shall be corrected and all consequential benefits, including revision in the retiral benefits etc., is to be given to the applicant within the aforesaid period”.

2. The Respondents have now filed order dated 03.10.2016 in compliance of the above directions of the Tribunal. It is a detailed order, indicating in a chart the claims made by the applicant in para 4.9 of the OA and the actual pay due to him on different dates. The learned counsel for the applicant states that the respondents have even now made some mistakes in the calculation and, therefore, submits that the respondents have not complied with the Tribunal's directions.

3. We have heard the learned counsels for the parties, perused the order dated 05.01.2016 in OA No.3105/2013 as well as detailed order passed by the respondents dated 03.10.2016.

4. We are satisfied that there has been substantial compliance of our directions and there is no evidence of wilful disobedience of the Tribunal's order. In view of this, the CP is closed and notices discharged with liberty to the applicant that in case he is still aggrieved by order dated 03.10.2016, he may approach this Tribunal in a fresh proceeding in accordance with law.

(P.K. BASU)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

/dkm